

be given to students with a greater content of science knowledge and who may probably later go for higher studies and more advanced work.

**Shri Bhagwat Jha Azad:** May I know whether the facilities for this course, once adopted, would be extended all over by the Central Government in view of the paucity of such training or these facilities will be extended only in existing institutions?

**Shri Humayun Kabir:** They will, of course, be in the existing institutions. We do not propose to establish special institution for this kind of degree course. The Central Government, as hon. Members are aware, had been giving generous assistance in the matter of technical education.

**Shri Sham Lal Saraf:** In view of the paucity of highly competent mechanical engineers in the country, what special steps are being taken to see that qualified engineers in this and other categories are available in the country?

**Shri Humayun Kabir:** There is at present almost an engineers' market. Engineers find employment rapidly. I think I told the House on an earlier occasion that formerly most of the engineers were in the civil side; now we are shifting the proportion to a greater extent to mechanical, electrical and other forms of engineering.

**Dr. L. M. Singhvi:** When are the proposals likely to be finalised?

**Shri Humayun Kabir:** The expert committee which went into this question has now appointed a number of individual experts to frame syllabi on 8 subjects which have been taken for the present to provide this kind of special course.

**Dr. K. L. Rao:** In view of the fact that there is a wide difference contemplated in this course, will further special consideration be given before the actual course is started?

**Shri Humayun Kabir:** As I said just now, this course, in a sense, already exists. In Bangalore, it has been tried and it has proved very successful where B.Sc.s have been given the three-year engineering course. Now we are taking 8 special fields in which this course will be tried.

### Rourkela Steel Plant

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\*1440. { **Shri M. K. Kumaran:**  
**Shri Maheswar Naik:**  
**Shri P. C. Borooah:**  
**Shri Munzni:**  
**Shri Warrior:**

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that Government have accepted the recommendations of the Solveen Mission on the performance of the Rourkela Steel Plant; and

(b) if so, whether any action has been taken to improve the working of the Plant on the lines suggested by the Mission?

**The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi):** (a) The report of the Solveen Delegation has not been formally received by Government so far.

(b) On the lines of the informal discussions with experts of the Mission, certain action is being taken by Hindustan Steel with a view to improving the working of the Rourkela Plant.

**Shri M. K. Kumaran:** It appears from press reports that the Solveen Mission has given a very clear certificate to the German personnel connected with the planning and execution of the Rourkela plant, and the whole blame for defective working is thrown upon Hindustan Steel. May I know whether this particular aspect of the question has been considered

by Government? If so, what is their reaction?

**Shri P. C. Sethi:** The report has not been formally received. But as far as the delegation is concerned, they have said that there is failure due to lack of qualified technical personnel and some deterioration in the quality of raw materials used.

**Shri M. K. Kumaran:** The Minister gave some broad indications regarding re-organisation and working of public enterprises, including Hindustan steel, on the lines of individual projects being vested with a large measure of autonomy and a young cadre being built up. Is any action being taken in this regard or was it mere wishful thinking on the part of the Minister?

**Shri P. C. Sethi:** Action is being taken.

**Shri Maheswar Naik:** It goes without saying that the performance of the Rourkela plant has not been very satisfactory. May I know whether the Solveen Mission has given any indication as to the improvement of the performance?

**Shri P. C. Sethi:** As I said in the beginning, the report has not been formally received by Government. But they have suggested increased stocks of certain things. That is under the active consideration of Government.

**Shri P. C. Borooah:** May I know how the scarcity of trained personnel on account of which the project is suffering will be made up, and whether it is a fact that about 70 per cent of Indians trained in Germany for this purpose do not get posts in Hindustan Steel Limited?

**Shri P. C. Sethi:** There is already a shortage of technical personnel.

**Shri P. C. Borooah:** The second part of the question has not been answered.

**Mr. Speaker:** He has not followed. He may put the question again.

**Shri P. C. Borooah:** May I know whether it is a fact that about 70 per cent of Indians trained in Germany do not get posts in Hindustan Steel Limited?

**Shri P. C. Sethi:** It is not a fact.

**Shri Morarka:** The other day the hon. Minister said that he intended to lay a copy of the report on the Table of the House. Today the hon. Deputy Minister says that the report has not been received formally. I do not understand what the hon. Minister is going to lay on the Table of the House if the report has not been received. Secondly, in the correspondence we have had with the hon. Minister, the hon. Minister has said that this report is under consideration, but that at the moment it is of a confidential nature. I want to know whether the report has been in fact received by the Government or not; if not, when and what the Government would lay on the Table of the House.

**The Minister of Finance (Shri Morarji Desai):** May I say that informally this has been talked over with the delegation and that is how the contents of the report are known, but the formal report has not been received. Both are true. If the Minister said he would lay it on the Table of the House, it will be laid when it is received. That is the meaning of it.

**Shri Vidya Charan Shukla:** I have got a letter from the Minister which says that the report has been received,—it does not say whether a formal or an informal report has been received—and that it is under the consideration of the Government, that it is confidential because of which it cannot be supplied to me. So I want to know whether the report is of two kinds, formal and informal, whether the formal report has been received and whether that can be made available to us. In view of the assurance given by hon. Sardar Swaran Singh that any Member who wants can have

a look at these reports, may I know why it has been denied to us?

**Shri P. C. Sethi:** As I said, no formal report has been received, but informal discussions have taken place, and on the basis of these informal discussions; certain action has been taken.

**Shri Hari Vishnu Kamath:** It is at variance with what the hon. Minister said two days ago. He said that it had been received. Now the hon. Deputy Minister says it has not been received. It is rather strange. In the course of the discussion, the hon. Minister made it very clear that the report had been received, that he was considering it and that he would place it on the Table of the House.

**Mr. Speaker:** Is some answer more precise coming from the Treasury Benches?

**Shri P. C. Sethi:** The report will be forwarded by them to the West German Government, and we will receive a copy of that report after they have sent it.

**Mr. Speaker:** What the Members feel agitated about is this. The previous information that had been given here was that the report had been received. An hon. Member even suggested that he had received a letter stating that the report had been received and that it was under consideration. Now they are told that formally it has not received. They find a contradiction in that. Therefore, they are feeling agitated as to what the real facts are.

**Shri Morarji Desai:** There is no real contradiction. The formal report has to come through the Government of West Germany. Therefore, they must have given an informal copy. That cannot be called the final report unless it is formally received. It may be the same practically, there may be very few changes, that is why it is being considered, but it is not right to place it here unless the formal report is received. That is the meaning of it.

**Mr. Speaker:** I would suggest that when the hon. Minister comes, he might make a statement on this, so that the whole matter might be cleared up.

#### Administration of Cantonments

\*1442. **Shri Hari Vishnu Kamath:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 968 on the 23rd May, 1962 regarding administration of Cantonment areas and to supplementaries raised thereon, and state:

- (a) what recommendations were made by the Sidhwa Committee and the Ramadhyani Committee;
- (b) which of those recommendations have been accepted and implemented and which were rejected; and
- (c) the reasons for rejection?

**The Minister in the Ministry of Defence (Shri K. Raghuramiah):** (a) to (c). A statement is laid on the Table of the House.

#### STATEMENT

(a) The Government of India constituted a Central Committee on Cantonments in January 1949 with Shri S. K. Patil as Chairman, Shri R. K. Ramadhyani, Vice-Chairman and Shri R. K. Sidhwa as Member amongst others.

The recommendations of the Committee were as under:—

- (i) further democratisation of civic administration in Cantonments by introducing adult franchise etc.;
- (ii) delegation of powers of Cantonment Boards to their officers in respect of functions of a routine and urgent nature;
- (iii) amendments to the Cantonments Act for removing ambiguities and improving the efficiency of the working of Cantonment Boards;